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## (2017) 05 SC CK 0053 SUPREME COURT OF INDIA

Case No: Suo Motu Contempt Petition(C) No. 1 of 2017

In Re: Sri Justice C.S. Karnan APPELLANT

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**RESPONDENT** 

Date of Decision: May 9, 2017

## **Acts Referred:**

• Contempt of Courts Act, 1971 - Section 12

**Citation:** (2017) 123 CutLT 1072 : (2017) 2 RCRCivil 934 : (2017) 2 RCRCriminal 878 : (2017) 3 RecentApexJudgments(RAJ) 225 : (2017) 6 Scale 123 : AIR 2017 SC 3191 : (2017) 7 SCC 1 : (2017) 6 JT 602

**Hon'ble Judges:** Jagdish Singh Khehar, CJ; Dipak Misra, J; J. Chelameswar, J; Ranjan Gogoi, J; Madan B. Lokur, J; Pinaki Chandra Ghose, J; Kurian Joseph, J

Bench: Full Bench

**Advocate:** Rakesh Dwivedi, Sr. Adv, Chanchal Lr. Ganguli, Ms. Narmada, Advocates, for the State of West Bengal; Maninder Singh, ASG, Ms. Madhvi Divan, Nalin Kohli, Ms. Ranjeeta Rohatgi, Prabhash Bajaj, Advocates, for the UOI; K.K. Venugopal, Sr. Adv, Nikhil Nayyar, N. Sai Vinod, Ms. Smriti Shah, Divyanshu Rai, Advocates, for the Registrar General, High Court of Madras; Rupinder Singh Suri, Sr. Adv, Ajit Kr. Sinha, Sr. Adv, Gaurav Bhatia, M. Yogesh Kanna, Ms. Nithya, Mrs. Maha Lakshmi, Partha Sarathi, Ms. Uttara Babbar, Ms. Akanksha Choudhary, Advocates, for the Supreme Court Bar Asson.

Final Decision: Disposed Of

## **Judgement**

## @JUDGMENTTAG-ORDER

1. We have heard Mr. Rakesh Dwivedi, learned senior counsel representing the State of West Bengal, with reference to the medical examination of Sri Justice C.S. Karnan, as also, Mr. Maninder Singh, learned Additional Solicitor General of India, Mr. K.K.Venugopal, learned senior counsel representing the Registrar General, High Court of Judicature at Madras, and Mr. Rupinder Singh Suri, Senior Advocate, in his capacity as the President of the Supreme Court Bar Association.

- 2. On merits, we are of the considered view, that Sri Justice C.S. Karnan, has committed contempt of the judiciary. His actions constitute contempt of this Court, and of the judiciary of the gravest nature. Having found him guilty of committing contempt, we convict him accordingly. We are satisfied to punish him by sentencing him to imprisonment for six months. As a consequence, the contemnor shall not perform any administrative or judicial functions.
- 3. Detailed order to follow.
- 4. The sentence of six months imposed by this Court on Sri Justice C.S. Karnan, shall be executed forthwith, by the Director General of Police, West Bengal, or through a team constituted by him.
- 5. Since the incident of contempt includes public statements and publication of orders made by the contemnor, which were highlighted by the electronic and print media, we are of the view, that no further statements made by him should be published hereafter. Ordered accordingly.
- 6. Disposed of in the aforesaid terms.